

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO. 702 OF 2017

Date Of Decision:- 24th January, 2019.

***CORAM: R. VIJAYKUMAR, MEMBER (A).
R. N. SINGH, MEMBER (J).***

Shri. Irappa Basavanappa Bongade
Age 40 years, Occ: Service,
R/a: Post Ekurka BO,
Via Dalimb, Tal Omerga,
Dist Osmanabad 413604.
O/add: at Working as GDSBPM
The Sub-Divisional Inspector (P),
Omerga Sub-Division,
Omerga 413606.

....Applicant

(Applicant by Advocate Shri. Amol Joshi)

Versus

1. Director of Postal Services,
Aurangabad Region,
Office of Post Master General,
Aurangabad 431001.

2. Superintendent of Post,
Osmanabad Division,
HQ Quarter At Latur 413512.

3. The Sub-Divisional Inspector (P),
Omerga Sub-Division,
Omerga 413606.

....Respondents

(Respondents by Advocate Shri. R.R. Shetty)

ORDER (ORAL)
Per: R. Vijaykumar, Member (A)

1. Heard Shri. Ramakant Patil, learned proxy counsel appeared on behalf of Shri. A.D. Joshi, learned counsel for applicant and Shri. R.R. Shetty, learned counsel for respondents.

2. At the outset, the learned proxy counsel for applicant submits that he is having written instructions from his client to withdraw the present OA. Such written instructions dated 07.01.2019 is placed on record filed by the learned proxy counsel for applicant.

3. In view of the above, the OA stands dismissed as withdrawn. No order as to costs.

(R.N. Singh)
Member (J)

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(R. Vijaykumar)
Member (A)